



**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NO(S). 11682 OF 2024  
[ARISING OUT OF SLP(CIVIL) NO. 19304 OF 2024]**

**SALMAN @MUFTI MOHAMMAD                   ... APPELLANT(S)  
SALMAN AZHARI**

**Versus**

**THE STATE OF GUJARAT &                   ... RESPONDENT(S)  
ORS.**

**O R D E R**

**Leave granted.**

**2. Heard Mr. Huzefa A. Ahmadi, learned senior counsel appearing for the appellant and Mr. S V Raju, Additional Solicitor General of India(ASG) and Ms. Swati Ghildiyal, learned counsel appearing for the respondents.**

3. The present appeal is directed against the judgment and order dated 29<sup>th</sup> July, 2024 passed by the High Court of Gujarat at Ahmedabad in R/Special Civil Application No. 3971 of 2024, dismissing the prayer of the appellant seeking writ of *habeas corpus* challenging the detention order dated 16<sup>th</sup> February, 2024 issued by the District Magistrate, Junagadh, Gujarat.

4. Having gone through the material on record we find that the order of detention cannot be sustained as apparently there is nothing to suggest that the speeches delivered by the appellant are in any manner disturbing the public order.

5. The appeal is, accordingly, allowed.

6. The impugned judgment and order dated 29<sup>th</sup> July, 2024 of the High Court of Gujarat and the detention order 16<sup>th</sup> February, 2024 issued by the District Magistrate, Junagadh, Gujarat are set aside.

7. The appellant will be set at liberty forthwith.

8. Pending application(s), if any, shall stand disposed of.

..... .J.  
[ VIKRAM NATH]

..... .J.  
[ PRASANNA B. VARALE]

NEW DELHI;  
OCTOBER 18, 2024.

ITEM NO.4

COURT NO.7

SECTION III

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s). 19304/2024  
(Against the impugned judgment and final order dated 29.07.2024  
passed by the Hon'ble High Court of Gujarat at Ahmedabad in  
R/Special Civil Application No. 3971 of 2024.)

SALMAN @MUFTI MOHAMMAD SALMAN AZHARI

Appellant(s)

VERSUS

THE STATE OF GUJARAT & ORS.

Respondent(s)

(IA No.186032/2024-EXEMPTION FROM FILING O.T. and IA  
No.186646/2024-EXEMPTION FROM FILING O.T. and IA No.186645/2024-  
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES  
IA No. 186646/2024 - EXEMPTION FROM FILING O.T.  
IA No. 186032/2024 - EXEMPTION FROM FILING O.T.  
IA No. 211819/2024 - GRANT OF BAIL  
IA No. 195984/2024 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 186645/2024 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 18-10-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Appellant(s) Mr. Huzefa A. Ahmadi, Sr. Adv.  
Mr. Pradhuman Gohil, Adv.  
Mrs. Taruna Singh Gohil, AOR  
Mr. Alapati Sahithya Krishna, Adv.  
Ms. Hetvi K. Patel, Adv.  
Mr. Rushabh N. Kapadia, Adv.  
Mr. Siddharth Singh, Adv.  
Ms. Rashmi Singh, Adv.  
Mr. Ashray Chopra, Adv.  
Mr. S.M.M. Owsis T. Jahagirdar, Adv.  
Mr. Vahid Shaikh, Adv.  
Mr. S. Khan, Adv.

For Respondent(s) Mr. S V Raju, ASG/Sr. Adv.  
Ms. Swati Ghildiyal, AOR  
Ms. Devyani Bhatt, Adv.

Ms. Srujana Suman Mund, Adv.  
Mr. Hitarth Raja, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is allowed in terms of the signed  
order.

The appellant will be set at liberty  
forthwith.

Pending application(s), if any, shall stand  
disposed of.

(SONIA BHASIN)  
COURT MASTER (SH)

(ANU BHALLA)  
COURT MASTER (NSH)

[Signed order is placed on the file]